

re-constitute the Railway Board or for its abolition.

Multistoreyed Building near Nanded Airport

8859. SHRI MORESHWAR SAVE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) Whether the National Airports Authority has approved the construction of a multistoreyed building in the close vicinity of Nanded Airport;

(b) if so, the details thereof;

(c) whether the construction of this building would lead to overlooking of the norms of Air traffic and safety, and

(d) if so, the reasons for granting permission for the construction of this building?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMED KHAN): (a) No, Sir

(b) to (d). Do not arise

Vayudoot Service between Bombay-Ratnagiri

8860. SHRI RAM NAIK: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Vayudoot service between Mumbai (Bombay) and Ratnagiri in Maharashtra has been discontinued; and

(b) if so, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Vayudoot service between Mumbai (Bombay) and Ratnagiri has been discontinued due to

runway repairs and shortage of aircraft capacity.

Extension of Link Express

8861. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to extend the Speed Link Express to any place in Kerala/Karnataka; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) No, Sir.

(b) Does not arise.

[Translation]

Transfer of Porter Licences on Bombay Division

8862. SHRIMATI USHA VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a provision for transfer of licences of the licensed porters to their near relatives in the event of their becoming weak and incapable for performing the job;

(b) if so, the details thereof; and

(c) the number of such cases of transfer pending in the Bombay division of Western Railway and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) Yes, Sir, in cases of death or when the licensed porter becomes very old, infirm or very sick and is not able to perform his duties properly.

(b) The licensed porter claiming to be old, infirm or incapable of performing his duty due to serious disease is to be medically examined and certified physically not fit by a railway doctor. He should also be the sole earning member of the family. The porter's licence can be transferred to his son or adopted son or if he has no son or his son is not alive, to his near relative which includes brother, brother's son or wife's brother. An affidavit is to be produced by the licensed porter under the seal of a magistrate towards proof of the dependence of the family and the nature of relationship of the nominee. The nominee is also to be certified physically fit to perform the duty of licensed porter by a railway doctor.

(c) No such case of transfer is pending in the Bombay division of Western Railway.

[English]

Smuggling activities by Air India Staff

8863. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have initiated any enquiry into the reported incidents of involvement of the Air India staff in smuggling activities;

(b) if so, the findings of the enquiry;

(c) whether any employees of the Air India have been suspended on charges of smuggling activities during 1989-90;

(d) if so, the details thereof; and

(e) the nature of goods smuggled by or with the connivance of the Air India's staff during 1989-90?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (e). The officials of the Customs Department investigate each seizure and initiate judicial proceedings. Action was taken against three Air India officials during 1989-90 as per statement given below.